(c) if the answer to part (a) above be in the negative, the reasons therefor?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION (RAO BIRENDRA SINGH): (a) to (c). This question relates to the reservation policy of Tamil Nadu Agricultural University which is a State Institution established by the Act of the Tamil Nadu State Legislature. Since we do not have any detailed information in hand, the University has been requested to supply the necessary information.

Private Buildings Taken on Rent by Government of Pondicherry

1320. SHRI V. P. MUNUSAMY: Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) the particulars of the private buildings taken on rent by Government of Pondicherry for use of office accommodation and for other purposes and the name and address of each of the owner of the building with the month ly rent paid therefor; and
- (b) the details of the buildings own ed by the Government of Pondicherry which are used for office as well as for residential purposes?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). The information is being collected and will be laid on the Table of the House.

Shanti Vana

1321. SHRI PATTIAM RAJAN; Will the Minister of EDUCATION be pleas ed to state:

- (a) whether Government have declared the site at shanti Vana a national monument; and
- (h* if so what are the details in this regard^9

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) and (b). Shanti Vana being less than one hundred year old, it cannot be declared as a monument of national importance under the Ancient Monuments and Archaeological Sites and Remains Act, 1958

Service regulations in IFFCO

1322. SHRI NAND KISHORE BHATT; Will the Minister of AGRICULTURE be pleased to state:

- (a) whether it is a fact that under the byelaws and other service regula tions of IFFCO near-relations of Offi cers are not employed in the service of the Cooperative and/or posted at the same station;
- (b) the number of employees at present working in the Head Office of IFFCO who are blood relations of Officers and are working in the same office;
- (c) whether any relaxation in minimum educational or other qualifications was given while recruiting such relations;
- (d) whether any special permission has been obtained for the recruitment of these near relations and if not, the reasons therefor; and
- (e) the measures the Cooperative Society propose to take to put an end to this malpractice?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION (RAO BIRENDRA SINGH); (a) to (e) The Indian Farmers Fertiliser Cooperative L»td, (IFFCD) is a registered cooperative society. In its management. IFFCO is guided by the Cooperative Societies Act and Rules as enforced in Delhi the byelaws and the decisions of the Board of Management. Employment of its personnel is regulated by the recruitment and service rules of the organisation. The relevant rules and regulation? do not debar employment